## CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

## O.A.No.312/95

Monday, this the 24th day of July, 1995.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K Abdunnassar,
Extra Departmental Delivery Agent,
(Removed from service),
Lakkidi P.O.

- Applicant

By Advocate Mr MR Rajendran Nair

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- NV Balan,
  Sub Divisional Inspector(Postal),
  Calicut North Division,
  Calicut.(Adhoc appointing authority)
- The Senior Superintendent of Post Offices, Calicut Divison, Calicut.
- 3. AK Balan,
  Inquiring Authority and Inspector
  of Post Offices(Complaints and
  Public Grievances)
  Office of the Senior Superintendent of
  Post Offices, Calicut.
- 4. Union of India represented by Secretary to Government of India, Department of Posts, New Delhi.
- 5. The Post Master General, Northern Region, Calicut.

- Respondents

By Advocate Mr S Radhakrishnan, Additional Central Government Standing Counsel(for R.2, 4 & 5)

The application having been heard on 24.7.1995 the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant was removed from service on two charges, namely, that he "failed to handover office cash amounting to

Rs.2850/" and that he "unauthorisedly absented from duty during the period from 8.9.1991 to 25.10.1991". Applicant admitted the charges at the stage of enquiry, and the statement made by him appears to be honest.

- 2. According to applicant, the cash amounting to Rs.2850/remaining with him at the end of the day could not be returned
  to the office as the office was closed down by the time he
  returned from his work in the hilly terrains of his beat. He says
  that while travelling in a bus with the cash he lost it. His
  absence from duty was out of fear of consequences, states
  applicant. When his sister made good the lost cash, he came
  back, says applicant.
- The charge stands established and the findings of fact cannot be challenged. But, there are facts which require notice. foremost of them is that, there was no charge misappropriation, but only of failure to return the cash. For that, there is a plausible explanation and the cash has been made good. The conduct of the applicant shows that he felt remorse about what We think that these aspects should enter had happened. consideration while deciding on the quantum of punishment. While serious offences cannot be treated lightly and consequences thereof rendered inconsequential, justice must be tempered with mercy. This we think is one such case. The loss was made good. case of losing the money was very plausible and his admission the charges suggests that he had been the We feel that the punishment imposed is unrelated circumstances. to the nature of the offence, and this is a case attracting the rule in Union of India and others V Giriraj Sharma, AIR 1994 SC 215. quash the order of removal from service and direct the

appellate authority to impose any other punishment which they consider appropriate. They may also keep him away from a post which involves transactions in money. They will also take into consideration the fact that applicant had been put under suspension(put off) as early as 1990-91 and long before the charge was framed. The appellate authority will pass appropriate orders in the matter within sixty days from today.

4. With these directions, we dispose of the application. No costs.

Dated, the 24th July, 1995.

PV VENKATAKRISHNAN ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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